
(2018) 09 CHH CK 0279
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 6109 Of 2018

Santosh Yadav

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 18-09-2018

Acts Referred:

Citation : (2018) 09 CHH CK 0279

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Syed Imtiaz Ali, Ratan Pusty

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. The grievance of the petitioner in the instant Writ Petition is the non-consideration of the petitioner for promotion from the post of Constable to

Head-Constable with effect from 05/06/2010.

2. The contention of the counsel for the petitioner is that, the petitioner fulfills all the eligibility criteria required for promotion and that the claim of the

petitioner was only not considered for promotion on account of the fact that, when the promotion process was initiated, the petitioner was on

deputation to a different department and in the process, the juniors to the petitioner have also been promoted with effect from 05/06/2010. He further

submits that, subsequently, the petitioner has now been promoted as a Head-Constable with effect from 05/06/2017 and as such the petitioner has lost

his seniority on the promotional post for about 6 years from the date his immediate juniors have been promoted.

3. Given the limited grievance, let the petitioner make a detailed representation

to the respondent No.2 (in addition to the representations which are already pending), within a period of 2 weeks' from today and the respondent No.2 in turn shall decide the same taking into consideration the factual matrix of the case and would compare his claim along with his immediate juniors the respondent No.2 shall issue appropriate orders on the representation within a period of 60 days from the date of receipt of representation.

4. The Writ Petition accordingly stands disposed off.